

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH: BANGALORE**

**BEFORE SHRI B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

ITA No.1149/Bang/2018
Assessment Year: 2014-15

M/s. Prestige Bidadi Holdings Pvt. Ltd. #1, The Falcon House Main Guard Cross Road Off Infantry Road Bengaluru-560 001 PAN NO : AAEC1459K	Vs.	ACIT Circle-5(1)(2) Bengaluru
APPELLANT		RESPONDENT

ITA No.2121/Bang/2018
Assessment Year: 2015-16

M/s. Prestige Bidadi Holdings Pvt. Ltd. Bengaluru-560 001	Vs.	DCIT Circle-5(1)(2) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	Shri C. Sandeep, A.R.
Respondent by	:	Shri Kannan Narayan, D.R.

Date of Hearing	:	28.12.2020
Date of Pronouncement	:	28.12.2020

O R D E R

PER BENCH:

Both these appeals filed by the assessee are directed against the orders passed by Ld. CIT(A)-5, Bengaluru and they relate to the assessment years 2014-15 & 2015-16.

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2. The assessee has filed an application for withdrawing these appeals. It is stated in the application that the assessee has opted to settle the disputes under Vivad Se Vishwas Scheme, 2020. It was also stated that the assessee has already filed Form Nos.1 & 2 for these two years and has also received form No.3.

3. We heard Ld. D.R. and perused the record. Having regard to the facts mentioned by the assessee, we allow the assessee to withdraw these appeals.

4. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 28th Dec, 2020

Sd/-
(Beena Pillai)
Judicial Member

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 28th Dec, 2020.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.